

[ PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II,  
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
NOTIFICATION

New Delhi, 28<sup>th</sup> November, 2008.

G.S.R. 824 (E). – In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules 2008.

(2) These rules shall come into force from 11<sup>th</sup> January 2009.

2. In the Companies (Central Government's) General Rules and Forms, 1956, in the Annexure 'A' for Form 23B, the following Form shall be substituted, namely:-

for Form 23B, the following Form shall be substituted, namely:-

LC

# FORM 23B

Information by auditor to Registrar

[Pursuant to section 224(1A) of the Companies Act, 1956]

Note - All fields marked in \* are to be mandatorily filled.

1.(a) \*Corporate identity number (CIN) of company



(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

3. \*Category of auditor

Individual

Auditor's firm

4.(a) \*Income-tax permanent account number of auditor or auditor's firm

(b) \*Name of the auditor or auditor's firm

(c) \*Membership number of auditor or auditor's firm's registration number

(d) \*Address of the auditor or auditor's firm

Line I

Line II

\*City

\*State

Country

\*Pin code

(e) \*e-mail ID of the auditor or auditor's firm

5.(a) \*Whether auditor has been appointed in the annual general meeting (AGM)

Yes

No

(b) If yes, date of AGM

(DD/MM/YYYY)

6. \*Date of receipt of intimation of appointment

(DD/MM/YYYY)

7. \*Whether appointment was accepted

Yes

No

8. \*Period of accounts for which appointed

From

(DD/MM/YYYY)

To

(DD/MM/YYYY)

9. Whether appointment of auditor is within the limits specified in sub-section 1B of section 224 (applicable in case of appointment in public company)

Yes

No

**Attachments**

- 1. \*Copy of the intimation received from the company
- 2. Optional attachment(s) - if any

Attach

Attach

List of attachments

Remove attachment

**Verification**

I hereby confirm that the information given in this form and its attachments is correct and complete.  
I am duly authorised to sign and submit this form.

**To be digitally signed by**

Auditor

\*Whether associate or fellow  Associate  Fellow

\*Membership number

Modify

Check Form

Prescrutiny

Submit

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**This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the auditor.**

[F. No. 5/18/2005 CL.V]

Jitesh Khosla,  
Joint Secretary.

Note: The principal rules were published in the Gazette of India Part II, section 3, sub-section (i) vide G.S.R. 432 dated the 18th January, 1956 and subsequently amended vide the following notifications in the Gazette of India:-

Serial Number	Notification Number	Notification Date
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.1.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	23.8.1958
9.	GSR 750	30.8.1958
10.	GSR 1026	1.11.1958
11.	GSR 14	3.1.1959
12.	GSR 548	9.5.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961
21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965
27.	GSR 1570	30.10.1965

28.	GSR 368	19.3.1966
29.	GSR 421	18.3.1966
30.	GSR 499	9.4.1966
31.	GSR 743	21.5.1966
32.	GSR 847	4.6.1966
33.	GSR 1266	13.8.1966
34.	GSR 130	20.1.1968
35.	GSR 667	30.6.1973
36.	GSR 327(E)	10.6.1975
37.	GSR 414(E)	16.7.1975
38.	GSR 2596	1.11.1975
39.	GSR 2828	13.12.1975
40.	GSR 154	31.1.1976
41.	GSR 248(E)	24.3.1976
42.	GSR 627	14.5.1977
43.	GSR 24(E)	9.1.1979
44.	GSR 1256	6.10.1979
45.	GSR 555(E)	4.9.1982
46.	GSR 479(E)	22.4.1988
47.	GSR 694(E)	10.6.1988
48.	GSR 782(E)	13.7.1988
49.	GSR 908(E)	7.9.1988
50.	GSR 1032(E)	26.10.1988
51.	GSR 449 (E)	17.4.1989
52.	GSR 510(E)	24.5.1990
53.	GSR 795(E)	18.9.1990
54.	GSR 289(E)	31.5.1991
55.	GSR 614(E)	3.10.1991
56.	GSR 754(E)	26.12.1991
57.	GSR 312(E)	6.3.1992
58.	GSR 353(E)	26.3.1992
59.	GSR 484(E)	11.5.1992
60.	GSR 581 (E)	27.8.1993
61.	GSR 621 (E)	24.9.1993
62.	GSR 286(E)	1.3.1994
63.	GSR 598(E)	28.7.1994
64.	GSR 697(E)	20.9.1994
65.	GSR 283(E)	21.3.1995

66.	GSR 424(E)	26.5.1995
67.	GSR 251(E)	21.6.1996
68.	GSR 97(E)	28.2.1997
69.	GSR 126(E)	1.3.1997
70.	GSR 16(E)	6.1.1999
71.	GSR 23(E)	12.1.1999
72.	GSR 130(E)	23.2.1999
73.	GSR 788(E)	29.11.1999
74.	GSR 58(E)	17.1.2000
75.	GSR 363 (E)	27.4.2000
76.	GSR 638(E)	26.7.2000
77.	GSR 836(E)	24.10.2000
78.	GSR 24(E)	15.01.2001
79.	GSR 35(E)	24.01.2001
80.	GSR 51(E)	31.01.2001
81.	GSR 96(E)	14.02.2001
82.	GSR 330(E)	07.05.2002
83.	GSR 5(E)	03.01.2003
84.	GSR 479(E)	12.06.2003
85.	GSR 580(E)	24.07.2003
86.	GSR 56(E)	10-02-2006
87.	GSR 555(E)	14-09-2006
88.	GSR 399 (E)	30-05-2007
89.	GSR 500 (E)	24-07-2007
90.	GSR 720(E)	16-11-2007
91	GSR 655(E)	12-09-2008
92	GSR 788(E)	14-11-2008